

CENTRAL ELECTRICITY REGULATORY COMMISSION  
4<sup>th</sup> Floor, Chanderlok Building, 36 Janpath, New Delhi- 110001  
Ph: 23753942 Fax-23753923

Docket No. 62/2012

Date: 31.7.2013

To  
Bhakra Beas Management Board (BBMB)  
Sector 19-B, Madhya Marg,  
Chandigarh- 160 019

Subject: : Determination of tariff of the inter State Transmission Lines connecting states of  
Punjab, Haryana, Rajasthan and Himachal Pradesh

Sir,

Please refer to the order of the Commission dated 14.3.2012 in Petition No. 15/Suo-Motu/2012. In this connection, I request you to furnish the following information on affidavit, with advance copy to the respondents/ beneficiaries, latest by 31.8.2013:-

1. Tariff forms for all individual assets in respective petition along with enclosures as per the 2009 Tariff Regulations in accordance with para 7 of order dated 14.3.2012 in Petition no.15/Suo-motu/2012;
2. Auditor's certificate for Gross block as on commissioning of respective asset, cumulative depreciation upto 31.3.2012, opening gross block as on 1.4.2012;
3. Debt, Equity and cumulative depreciation admitted by the state electricity commission or Govt. as on 31.3.2012 along with supporting documents, the nature of the funding of the assets, the actual debt and equity considered towards the transmission assets as per transfer scheme approved along with supporting documents;
4. The date from which the tariff of transmission line has been excluded from State Transmission Tariff or anticipated date from which it is planned to exclude along with supporting documents like decision of Board etc. ;
5. Details of the transmission tariff claimed/determined for financial year 2011-12.

Yours faithfully,

(P. K. Sinha)  
Asst. Chief (Legal)